

ties are available for treatment of haemophilia;

(b) whether the injections required for this disease are imported from abroad; and

(c) if so, the steps taken by the Government to subsidise the treatment of this disease?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (DR. C. SILVERA): (a) Some major hospitals have facilities for the treatment of haemophilia. However, information about facilities available in Government hospitals in the country is not available.

(b) Yes, Sir.

(c) The medicine for haemophilia disease has been exempted from Custom Duty. Recently, M/s CIPLS Ltd., Bombay have introduced a medicine for the disease.

[Translation]

Ban on Pan Masala

1422. SHRI HARIKEWAL PRASAD: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several voluntary organisation have requested the Government to ban the sale of pan masala which is injurious to health;

(b) if so, the action taken by the Government thereon; and

(c) the steps taken by the Government to educate the people in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Some voluntary organisation have requested the Government to ban the sale of pan masala because of its injurious effects.

(b) and (c). Though there is no proposal to ban the sale of pan masala at present, the Prevention of Food Adulteration Rules, 1955 provide statutory warning on the label and advertisement of Pan Masala stating 'Chewing of pan masala may be injurious to health'. Advertisements promoting sale of pan masala through Radio and Television have already been discontinued. Moreover, from time to time, the Central Government have been advising the State/Union Territory Governments to educate the public about the adverse effects of the consumption of pan masala.

[English]

New Health and Sanitation Programme

1423. SHRI R. SURENDER REDDY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government have recently decided to launch a major health and sanitation programme with an objective to promote a healthy and clean life for the people;

(b) if so, the details thereof;

(c) whether the Government propose to forge an alliance with some international and other non-Governmental organisations within the country to achieve the objectives;

(d) if so, the details thereof;

(e) the expenditure involved in the new health and sanitation programme; and

(f) the mode of funding and financing the aforesaid programme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) to (f). A report, suggesting a national programme on environmental health and sanitation, has been received. No decision has been taken on the report.

Khadi and Village Industries Commission

1424. SHRI ANNA JOSHI: Will the Minister of INDUSTRY be pleased to state:

(a) the amount of funds invested by the Khadi and Village Industries Commission in various recognised institutions in Maharashtra during the last three years till February, 1955;

(b) the number of institutions recognised by the Commission in Maharashtra during the last three years; and

(c) the number of institutions to whom certificates have been issued during this period?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) The amount of funds provided by Khadi and Village Industries Commission (KVIC) to various recognised institutions in Maharashtra during the last three

years till February, '95 is as under:-

Year	Amount (Rs. in lakhs)
1992-93	943.25
1993-94	10673.88
1994-95 (till Feb.'95)	1452.94

(b) and (c). The number of institutions recognised and given certificates in Maharashtra during the years 1991-92 to 1993-94 is given as under:-

Year	Institutions recognised	Institutions to whom certificates given
1991-92	645	68
1992-93	194	106
1993-94	52	nil (certificates not issued due to ban imposed)

T.B. Control

1425. SHRI GEORGE FERNANDES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the number of new TB cases has risen to 18 lakhs over the past few years;

(b) if so, whether there has been under utilisation of the budget outlay for treatment of this disease;

(c) if so, whether only Rs. 17.19 crore was spent out of an allocation of Rs. 37.50 crore made in the 1993-96 budget;

(d) if so, the reasons therefor;

(e) whether most drugs for TB treatment have to be imported and there is always a shortage of these; and

(f) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) No, Sir.

(b) to (d). Yes, Sir. The main reasons for under utilisation

of allocated funds were failure on the part of manufacturers to supply anti-TB drugs as per supply orders and delayed supplies to Medical Store Depots.

(e) No, Sir.

(f) Does not arise.

Rural Artisans

1426. SHRIMATI VASUNDHARA RAJE: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether some new schemes are proposed to be sponsored for the upliftment of rural artisans;

(b) if so, the names of the States where these Centrally sponsored schemes are proposed to be implemented; and

(c) the details of such schemes?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARJIBHAI PATEL): (a) to (c). At present, there is no proposal for taking up any new scheme to be sponsored for the upliftment of rural artisans. However, the ongoing scheme of supply of improved Tool-Kits to the rural artisans is being implemented in all the States.

Army Schools

1427. SHRI PREM CHAND RAM : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 3451, dated April 26, 1995 and state:

(a) whether fee, security etc. in Army schools was uniform during 1994-95 session;

(b) whether there were increases after commencement of 1994-95 session in any or all of these schools;

(c) if so, the details thereof and the reasons therefor;

(d) whether fee is charged at higher rates from civilian Central Government Employees;

(e) if so, the reasons therefor; and

(f) the steps taken or proposed to be taken to remove this discrimination?